

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 125
(CAA)-36(PB)/2019

IN THE MATTER OF:

Sun Impressions Pvt. Ltd. and
Sharthak Vanijya Pvt. Ltd.

.... Applicant/petitioner

Order under Section 230-232

Order delivered on 09.07.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

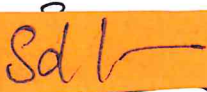
For the Applicant
For the RD

Mr. Ashish Middha, Adv.
Ms. Sonam Sharma, CP

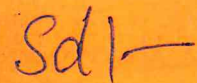
ORDER

The ROC is directed to send report to the RD office to enable them to file their response in respect of the scheme. The Income Tax Department and OL are directed to file reply within two weeks with a copy in advance to the counsel opposite.

List for arguments on 20.08.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

09.07.2019
Ritu Sharma